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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH,
JODHPUR.

Date of Order: 27.7.95.

O.A.No.186/1995.

Babu Lal

...Applicant.

VERSUS

Indian Council of Agricultural...Respondents.
Research & Ors.

Mr. R.S.Saluja, Counsel for the applicant.

CORAM :

Hon'ble Mr. Gopal Krishna- Vice Chairman.

Hon'ble Mr. N.K.Verma- Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA :

Applicant Babu Lal in this application under Section 19 of the Administrative Tribunals Act, 1985 (for short, the Act), has challenged the order at Annexure-1 dated 18.3.95 by which the part time contract work given to him was discontinued with effect from the said date.

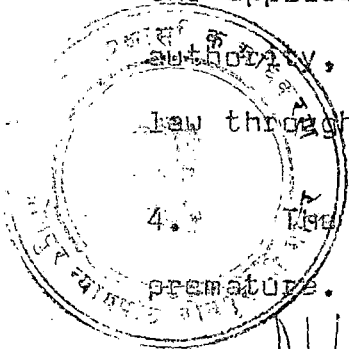
We have heard the learned counsel for the applicant.

3. Admittedly, the applicant has not made any representation to the concerned authority before approaching this Tribunal as envisaged by Section 20 of the Act. In view of this fact this application is,

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prematura and is liable to be dismissed. However, if the applicant makes a representation to the concerned authority, the same shall be decided in accordance with law through a speaking order.



4. The present application is dismissed as being premature.

N.K.V.
(N.K.Verma)
Member. (Adm.)

Gopal Krishna
(Gopal Krishna)
Vice Chairman.

GVP/VS